

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I-1', NEW DELHI**

Before Sh. H. S. Sidhu, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

(Through Video Conferencing)

ITA No. 1955/Del/2017 : Asstt. Year : 2005-06

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| Concentrix Daksh Services India Pvt. Ltd., DLF IT SEZ, Building NO. 14, Tower-D, 17 th Floor, DLF Cyber City, Sector 24 & 25A DLF, Phase-III, Gurgaon-122002 | Vs | DCIT, Circle-11(1), New Delhi |
| (APPELLANT) | | (RESPONDENT) |
| PAN No. AABCD4187D | | |

**Assessee by : Sh. Parichay Solanki, CA
Revenue by : Sh. Surender Pal, CIT DR**

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| Date of Hearing: 17.12.2020 | Date of Pronouncement: 17.12.2020 |
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ORDER

Per Dr. B.R.R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-37, New Delhi, dated 31.01.2017.

2. During the hearing held on 14.12.2020, the assessee submitted before the Court that the assessee is contemplating to opt for "Direct Tax Vivad se Vishwas Scheme". The case was adjourned to 17.12.2020 with a direction to confirm the same. On the designated date of hearing, the Id. AR submitted that the same could not be confirmed. When asked upon if any prejudice is caused if the appeal is dismissed at this juncture, it was replied that leave may please be granted in case the application is rejected.

3. Hence, the appeal of the assessee is being dismissed with liberty to the assessee to approach the Tribunal in case the assessee could not avail the benefits of opting for "Vivad se Vishwas" or in case application has been rejected by the revenue.

4. In the result, the appeal of the assessee is dismissed.
Order Pronounced in the Open Court on 17/12/2020.

Sd/-

(H. S. Sidhu)
Judicial Member

Dated: 17/12/2020

Subodh

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

ASSISTANT REGISTRAR